

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Srinagar/Jammu)

Subject:- Distribution of litigation work for Central Administrative Tribunal, Jammu Bench.

Reference: Order No. 48-AG of 2022 dated 01-04-2022, of the office of Advocate General, Jammu and Kashmir

GOVERNMENT ORDER NO: 1760 - JK (LD) of 2022.

Dated : 05 - 04 - 2022.

In supersession of all previous orders issued on the subject from time to time, the following distribution of litigation work is ordered amongst the Law Officers before the Central Administrative Tribunal, Jammu Bench as shown against each:-

S.N O.	Name of the Law Officer and Designation	CAT Section	Departments Alloted
1.	Shri Rajesh Thapa (Deputy Advocate General)	CAT-A	i. Agriculture Production Department. ii. Department of Horticulture. iii. Food, Civil Supplies & C.A Department. iv. Animal, Sheep Husbandry and Fisheries Department v. Higher Education Department. vi. JKBOSE. vii. Skill Development Department. viii. Department of Youth Services and Sports. ix. Estates Department x. Civil Aviation Department xi. Election Department. xii. Department of Science & Technology. xiii. Information Technology Department. xiv. Labour & Employment Department. xv. Industries & Commerce Department xvi. Mining Department. xvii. Finance Department including allied State Financial Corporation.
2.	Mr.Suresh Magotra, (Deputy Advocate General)	CAT-B	i. Forest Department including State Forest Corporation ii. General Administration

Rajesh

July

			Department, including BOPEE , IMPA & JKSSRB iii. Department of Law, Justice and P.A. iv. ARI & Trainings Department v. School Education Department vi. Health and Medical Education Department vii. Home Department including Anti Corruption Bureau.
3.	Mr. Hunar Gupta, (Deputy Advocate General)	CAT- C	i. Housing & Urban Dev. Department including, Housing Board/JMC/JDA/ ii. PDD Department including Allied Corporations. iii. PWD(R&B) including PMGSY/ERA/JKPCC/Cable car Corporation. iv. Jal Shakti department v. Revenue Department including Custodian, Hajj & Auqaf. vi. Disaster Management, Relief Rehabilitation and Reconstruction Department. vii. Rural Development Department / viii. Cooperative Department. ix. Planning Dev and Monitoring Department. x. Social Welfare Department. xi. Tourism Department including JKTDC. xii. Culture xiii. Tribal Affairs xiv. Information and Public Relations Department xv. Transport Department.

H. Gupta

The aforesaid allocation is subject to the satisfactory performance of the Law Officers which shall be reviewed periodically.

This is temporary arrangement and is subject to further modification as when required.

By order of the Government of Jammu and Kashmir.

Achal Sethi

Sd/-
(Achal Sethi)
Secretary to Government

NO: LAW-Jud/153/2021-10

Dated: -04- 2022.

Copy to the:-

1. Learned Advocate General, J&K Jammu.
2. Principal Secretary to the Hon'ble Governor.
3. All Administrative Departments.

4. Divisional Commissioner, Kashmir.
5. Registrar General, J&K High Court, Jammu.
6. All concerned Law Officers for information.
7. Director Information, J&K, Jammu.
8. Director Litigation, Jammu.
9. All officers of the Department of Law, Justice and Parliamentary Affairs.
10. Principal Private Secretary to Chief Secretary for information of the Chief Secretary.
11. Private Secretary to the Hon'ble Advisor Incharge, Law, Justice and Parliamentary Affairs for information of Hon'ble Advisor.
12. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
13. Incharge Website, Department of Law, Justice and Parliamentary Affairs.
14. Government Order file.
15. Concerned file.

Ashish Gupta
05.09.22

(Ashish Gupta)
Additional Secretary to Government

Ashish
05/09/22